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SLP(Crl.)No. 3745 OF 2003

ITEM No.32

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3745/2003
(From the judgement and order dated 23/01/2003 in CRLR 678/01
of The HIGH COURT OF DELHI AT N. DELHI)

JOLLY BANSAL

Petitioner (s)

VERSUS

N.K. JAIN & ORS.

Respondent (s)

(With appln(s) for c/delay in filing SLP and c/delay in refiling SLP and permission to place addl. Documents on record and stay of trial and exemption from filing c/c of the impugned judgment and exemption from filing O.T. and permission to place addl. Documents and office report)

Date : 12/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE. MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. O.P.Sharma, Sr. Adv.
Mr. R.C. Gubrele,Adv.

Mr. K.R. Gupta, Adv.
Ms. Nanita Sharma, Adv.
Mr. Vivek Sharma, Adv.
Mr.Abhishek Atrey, Adv.
Mr. Janish Singh, Adv.
Mr. Bikram Singh, Adv.

For Respondent (s)Mr. P.D. Sharma,Adv.

Mr. Uday Lalit, Adv.
Mr. A. Singh, Adv.

Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R

List for final hearing.

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master

